

**Court No. - 68**

**Case :-** PUBLIC INTEREST LITIGATION (PIL) No. - 574 of 2020

**Petitioner :-** In-Re Inhuman Condition At Quarantine Centres And For Providing Better Treatment To Corona Positive

**Respondent :-** State of U.P.

**Counsel for Petitioner :-** Gaurav Kumar Gaur, Abhinav Gaur, Aditya Singh Parihar, Amitanshu Gour, Arvind Kumar Goswami, Bhagwan Dutt Pandey, Ishir Sripat, Jitendra Kumar, Katyayini, Rahul Sahai, Rishu Mishra, S.P.S. Chauhan, Satyaveer Singh, Shailendra Garg, Sunita Sharma, Sushil Kumar Mishra, Swetashwa Agarwal, Uttarakumar Goswami, Vibhu Rai

**Counsel for Respondent :-** C.S.C., Dhiraj Singh, Hari Nath Tripathi, Purnendu Kumar Singh, Satyavrat Sahai, Sunil Dutt Kautilya, Tahir Husain

**Hon'ble Siddhartha Varma, J.**

**Hon'ble Ajit Kumar, J.**

Today, the Senior Superintendent of Police, Prayagraj along with his team is present. Learned Additional Advocate General upon instructions from the police team present has informed the Court that feverish activity has commenced in the district of Prayagraj. Cluster of four Constables that has been posted in the various zones is doing its job incessantly. It has also been reported that the Senior Superintendent of Police has directed the other local officials to give a four hourly report to the Station House Officers concerned regarding the inspection which they would be doing with regard to the wearing of masks.

The Court is of the view that vigilance viz-a-viz wearing of masks should continue for at least 30 more days. On the next date fixed the learned Additional Advocate General may also inform regarding the surveillance which would

be done by Drones. This surveillance should be done by the available drones in crowded areas on a 24 x 7 basis.

Also the learned Additional Advocate General to see that surveillance is done viz-a-viz wearing of masks in the districts of Lucknow, Ghaziabad, Meerut, Kanpur and Gautam Budh Nagar where there is a great upsurge in the spread of the COVID-19 infection. This surveillance should be done on the same pattern as it is being done in Allahabad.

So far as the eateries are concerned, the Advocate Commissioners present in the Court have informed that roadside eateries are not following the norms laid down by the Food and Drugs Department at all.

The local administration along with the concerned department of Food and Drug Administration may see that the undertaking given by the eateries are extended by a further six weeks and may further ensure that no edible is sold in the open. Any edible which would be sold, would only be sold in packages. Regarding the surveillance viz-a-viz wearing of masks and with regard to the eateries, the Court expects another fresh report by the 3<sup>rd</sup> of December 2020.

In the chart, which has been provided, where deployment of police personnel has been given, telephone numbers of various constables have also been given. The concerned Advocate Commissioners may on a daily basis ascertain the presence of the Constables and may, in their own way, keep a tap on them.

ICMR was connected through Video Conferencing and the

Court had an opportunity to talk to Dr. Nivedita Gupta, who has given information with regard to the development of the vaccination programme in India. She was confident that vaccines would be available in the near future.

Put up on 3.12.2020 at 2.00 PM.

**Order Date :-** 24.11.2020

GS

(Siddhartha Varma, J.)

(Ajit Kumar, J.)